

(2)

CENRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 15TH DAY OF SEPTEMBER, 2000

Original Application No.1005 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

Prem Shanker Guptam, aged about 52 years
S/o Shri V.N.Ram, at present posted
as Manager G.R.T.U, Raiwala, Dehradun

... Applicant

(By Adv: Shri K.K.Misra)

Versus

1. Union of India, through Secretary
Ministry of Defence, New Delhi
2. Quarter Master General
Army headquarters New Delhi.
3. Brig.V.P.Singh, Deputy Director
General, Military Farm, Quarter Master
General Branch, Army Headquarters
R.K.Puram, New Delhi.

... Respondents

O R D E R(Oral)

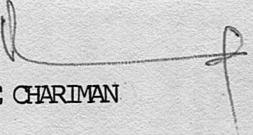
(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

We have heard learned counsel for the applicant at length.

This application has been filed for quashing the memo of charge served on the applicant on various grounds. After hearing the counsel for the applicant we do not feel persuaded to interfere at this stage as applicant will have opportunity to challenge the orders passed by the respondent no.3 in appeal and in revision. For that the applicant may also approach the Superior Authority, Quarter Master General, if he has any grievance against respondent no.3.

In the circumstances, the application is disposed of finally with liberty to the applicant to approach respondent no.2. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 15.9.2000

Uv/
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